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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No.14/89.

Seventh day of February, 1994.

SHRI J.P.SHARMA, MEMBER(J).

SHRI B.K.SINGH, MEMBER(A).

Kulwant Singh,
son of Shri Mohinder Singh,
resident of H.No.WZ/665A, Tihar,
New Delhi-18.

...Applicant

By advocate : Shri B.B. Raval.

VERSUS

1. Commissioner of Police,
Police Headquarters, I.P.Estate,
New Delhi-110002.

2. The Deputy Commissioner of Police,
Headquarter (I),
Police Headquarters Building,
I.P.Estate, New Delhi-110002.

3. The Sub-Regional Employment Officer (Technical),
Sub-Regional Employment Exchange (Technical),
Pusa, New Delhi-110012.

4. The Joint Director (Employment),
Delhi Administration, 2 Battery Lane,
Delhi-110054. ...Respondents

By advocate : None.

O R D E R (ORAL)

SHRI J.P.SHARMA :

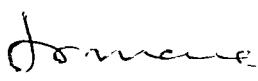
The applicant filed the present application in December 1988 aggrieved by the order of Joint Director (Technical) dated 22-12-88 directing the respondent no.3 to submit only graduates in Tele communication as candidates for the post of Assistant Sub Inspector (Radio Technician) in Delhi Police. After narrating the facts, the applicant has prayed for the following reliefs in the amended O.A. The reliefs are that the respondent no.3 and 4 be directed to include the name of the applicant for the requisitioned vacancies, as all

the diploma/certificate holder candidates registered upto 22-7-88 have been included in the list of 469 candidates and further the second list of only degree holders in violation of Recruitment Rules.

2. The respondents in their reply have stated that the applicant was registered with the Employment Exchange with higher secondary and two years' certificate course in Electronics from I.T.I. Since he had no requisite experience, he had not produced original certificates of qualifications, experience etc. The applicant may have obtained experience subsequently but he had never applied for any experience in the record.

3. We have also gone through the rejoinder. There is another OA 1995/92 filed by the applicant aggrieved by his non-selection on account of being declared medically unfit. It goes to show that the applicant has already been allowed in the aforesaid selection for the post of Assistant Sub Inspector (Radio Technician). This was the only relief which the applicant prayed for in this application. The application, as is evident from the subsequent OA 1995/92, has become infructuous. The application, therefore, is dismissed. Cost on parties.


(B.K.SINGH)
MEMBER(A)


(J.P.SHARMA)
MEMBER(J)

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